

DIVISION BENCH

ITEM NO.188

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**CA No.140/2019, CA No.193/2019, CA No.283/2019
IN CP (IB) No.289/ALD/2018**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 13th September, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MIND MAKERS COMMUNICATIONS PVT. LTD. V/S OCTAGON BUILDERS & PROMOTERS PVT. LTD.
UNDER SECTION	9 IBC (in CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sumit Shukla alongwith Sh. Sanjeev Panda, Advs.

*: For the Applicant/RP Ms. Hemi Gupta IRP present in person in CA No.140/2019
& CA No.193/2019*

ORDER

CA No.193/2019

- 1. Ld. Counsel representing the IRP submits that the present IA No.193/2019 has been filed for payment of the professional fees to be paid to the IRP. He further submits that except for the initial amount which was paid to the IRP, no further expenses towards the CIRP cost have been released to the IRP.**
- 2. It is also pointed by him that as per the order dated 27th August, 2018 passed by the Hon'ble Delhi High Court, the respondent company has already been ordered to be wound up. He further undertakes to file the latest status report with respect to the matter pending before the Hon'ble Delhi High Court.**

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-Sd-

-Sd-

3. With respect to the payment of the fee/CIRP cost to the IRP, let the notice be issued to the Operational Creditor through the Ld. Counsel representing the Operational Creditor.
4. The matter to come up on 1st November, 2023 for further hearing along with other IAs.

-Sd-

**(Ashish Verma)
Member (Technical)**

13th September, 2023

*Bipul Kumar Tiwari
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**